

25.8.2003

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MA 1530/2003 in
OA 3248/2002

Present Shri M.K.Bhardwaj, learned counsel for the applicant.

Mrs.Avnish Ahlawat, learned counsel through proxy counsel Shri Mohit Madan, counsel for the respondents.

Heard both the learned counsel for the parties in MA 1530/2003.

2. Shri Mohit Madan, learned proxy counsel for the respondents has submitted that while the respondents in OA 3248/2002 have completed the disciplinary proceedings and the applicant had retired from service in the meantime, final orders have to be passed by the ~~Minister~~ ^{Hon'ble} of Human Resources and Development. He has submitted that the relevant records have been sent to the competent authority to do ~~the~~ needful in terms of Rule 9 of the CCS(Pension) Rules, 1972. It is not denied by the learned counsel for the applicant that the applicant has in fact retired on superannuation from service after the Tribunal's order dated 13.12.2002 had been passed in the OA.

3. In the above facts and circumstances of the case, MA 1530/2003 is disposed of with a direction to the respondents to expedite the matter so that appropriate orders under the relevant ~~Rules~~ will be passed by the competent authority as early as possible and in any case within a period of two months from the date of receipt of a copy of this order.

4. MA 1530/2003 is disposed of accordingly.

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(V.K.Majotra)
Member (A)

JS
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)